

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-813/ND/2020**

IN THE MATTER OF:

M/s. Jaycee Castalloys Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kiran Udyog Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 02.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor : Mr. Rajat Mittal and Mr. Nitish
Kant Sharma Advocates**

For the Respondent/ Corporate-debtor :Mr. Pranshu Goel, CA

ORDER

Heard the submissions made by the counsel for both the parties. Counsel for both the parties have expressed that the parties are exploring the possibility of settling the matter outside the Tribunal and prayed for three week's time. It is made clear to the counsels that no further time will be granted. If the settlement is not arrived at, they should be in readiness to conduct the matter. Post the matter to 04.01.2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)